

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 08
(IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank
v.

Bhushan Power and Steel Limited

.... Applicant/petitioners

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 30.09.2020

Coram:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:

Mr. Vishal Aggarwal & Mr. Yash Pal Gupta,
Advs. for IA-4021/2020 & IA-4024/2020

For the respondent

Mr. Abhinav Vashisht, Sr. Adv. with Ms.
Misha, Mr. Vaijayant Paliwal & Ms. Charu
Bansal, Advs.

ORDER

IA-4021/2020 & IA-4024/2020

The respondents are directed to file reply if any by next date of hearing with other applications already listed on 13.10.2020.

— Sd —

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

— Sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)